

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. IA/3364/2022 IA/3706/2022 IN C.P. (IB)/73(MB)2021

**IN THE MATTER OF**

Nagpur Nagarik Sahakari Bank Ltd

Vs

Greatwall Corporate Services Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 19.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in both I.A.:	Adv. Rohit Gupta (PH)
For the Respondent No. 1 in IA/3364/2022:	Adv. K P Anilkumar (VC)
For the Respondent in IA/3706/2022:	Adv. Mily Ghoshal (PH)

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**ORDER**

**I.A. 3364/2022**

The Ld. Counsel for the Applicant submits that in view of the fact that the plan in the present case is submitted by the Corporate Debtor and the money which is claimed in this application belonged to the Corporate Debtor from NCL. The Respondent/NCL has already filed reply wherein they have stated that they have filed a writ petition No. 4758/2020 against the said claim which is pending before the Hon'ble Bombay High Court and part of the said claim amount has already been deposited before the Hon'ble Bombay High Court. In view of the same, the Applicant has very fairly contended that the said application be disposed of at this stage subject to approval of the plan. In view of the submission made, let the I.A. be **disposed of**.

**I.A. 3706/2022**

Both the Ld. Counsels have advanced their arguments and pray for short adjournment so as to place on record the written submissions. Adjourned to **01.08.2024 for written submissions.**

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham